

NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/660/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: AUTOCOP (INDIA) PVT LTD

NAME OF THE RESPONDENT(S)

: NIFE FIRE SYSTEMS PVT LTD

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

5. Sivalinga Kesavan Courses so So prawah hordanen Respondent Stunt. A. Dhamochlaran, Restoner, Little ANTOUP (2) Mich.

ORDER

Representative of the Applicant in the capacity of the Accounts Officer present. Counsel for the Corporate Debtor present and submitted that the Corporate Debtor is ready to settle the outstanding debt for which he prayed for time. At request, last and final opportunity is granted for filing the schedule for payment or making payment in one go. Put up on 22.01.2018 at 10.30 A.M.

> LSC -(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)